



भारतीय रिजर्व बैंक
RESERVE BANK OF INDIA

वेबसाइट : www.rbi.org.in/hindi

Website : www.rbi.org.in

ई-मेल/email: helpdoc@rbi.org.in

संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई-400001

Department of Communication, Central Office, S.B.S.Marg, Mumbai-400001

फोन/Phone: 022- 22660502

March 19, 2020

Auction of State Government Securities

The following State Governments have offered to sell securities by way of an auction, for an aggregate amount of **₹ 26,907.50 Cr.** (Face Value).

Sr. No.	State	Amount to be raised (₹ Cr)	Tenure (Yrs)	Type of Auction
1.	Andhra Pradesh	618	13	Yield
2.	Assam	500	10	Yield
3.	Bihar	1000	Re-issue	Price (Re-issue of 7.17% Bihar SDL 2030 issued on January 29, 2020)
		1000	12	Yield
4.	Chhattisgarh	1000	10	Yield
5.	Goa	144	10	Yield
6.	Gujarat*	1000	10	Yield
7.	Haryana	1456	10	Yield
8.	Madhya Pradesh	750	4	Yield
		750	9	Yield
9.	Maharashtra**	5000	9	Yield
10.	Mizoram	89	10	Yield
11.	Odisha	1000	2	Yield
		1000	3	Yield
12.	Punjab	472.50	Re-issue	Re-issue of 6.97% Punjab SDL 2040, issued on March 11, 2020
13.	Rajasthan	500	10	Yield
14.	Telangana	1500	10	Yield
		1000	15	Yield
15.	Tripura	378	10	Yield
16.	Uttar Pradesh	5000	10	Yield
17.	Uttarakhand	250	10	Yield
18.	West Bengal	2500	15	Yield
	Total	26907.50		

* Gujarat will have an option to retain an additional amount up to ₹ 500 crore

** Maharashtra will have an option to retain an additional amount up to ₹ 1000 crore

The auction will be conducted on the Reserve Bank of India Core Banking Solution (E-Kuber) system on **March 23, 2020 (Monday)**. The Government Stock up to 10% of the notified amount of the sale of each stock will be allotted to eligible individuals and institutions subject to a maximum limit of 1% of its notified amount for a single bid per stock as per the [Scheme for Non-competitive Bidding Facility](#).

Both competitive and non-competitive bids for the auction should be submitted in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) system on **March 23, 2020 (Monday)**. The non-competitive bids should be submitted between 10.30 A.M. and 11.30 A.M. and the competitive bids should be submitted between 10.30 A.M. and 12.00 noon.

Only in the event of system failure, physical bids would be accepted. Such physical bids should be submitted to the Public Debt Office ([email](#); Phone no: 022-22632527, 022-22701299) in the prescribed form obtainable from RBI website (https://www.rbi.org.in/Scripts/BS_ViewForms.aspx) before the auction timing ends. In case of technical difficulties, Core Banking Operations Team should be contacted ([email](#); Phone no: 022-27595414, 022-27595666). For other auction related difficulties, IDMD auction team can be contacted ([email](#); Phone no: 022-22702431, 022-22705125).

The yield percent per annum expected by the bidder should be expressed up to two decimal points. **An investor can submit more than one competitive bid at same/different rates of yield or prices in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) system.** However, the aggregate amount of bids submitted by a bidder should not exceed the notified amount for each State.

The Reserve Bank of India will determine the maximum yield /minimum price at which bids will be accepted. Securities will be issued for a minimum nominal amount of ₹ 10,000.00 and multiples of ₹ 10,000.00 thereafter.

The results of the auction will be announced on **March 23, 2020 (Monday)** and payment by successful bidders will be made during banking hours on **March 24, 2020 (Tuesday)** at Mumbai and at respective Regional Offices of RBI.

The State Government Stocks will bear interest at the rates determined by RBI at the auctions. For the new securities, interest will be paid half yearly on **September 24** and **March 24** of each year till maturity. The Stocks will be governed by the provisions of the Government Securities Act, 2006 and Government Securities Regulations, 2007.

The investment in State Government Stocks will be reckoned as an eligible investment in Government Securities by banks for the purpose of Statutory Liquidity Ratio (SLR) under Section 24 of the Banking Regulation Act, 1949. The stocks will qualify for the ready forward facility.